

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Civil) No(s). 463/2026

RAVINDRA SINHA &amp; ORS.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

(IA No. 110084/2026 - STAY APPLICATION)

Date : 26-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) :Mr. Gopal Sankaranarayanan, Sr. Adv.  
Mr. Satyajit Sarna, Adv.  
Ms. Trisha Chandran, Adv.  
Mr. Ritik Raj, Adv.  
Ms. Anindita Mitra, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following

## O R D E R

1. In the absence of a prescribed minimum area of the human-made water bodies/tanks in Rule 2(1)(g) of the Wetlands (Conservation and Management) Rules, 2017, as amended by notification dated 26.09.2017, the aforesaid stay application requires to be suitably examined/clarified.

2. Issue notice, returnable on 10.08.2026.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS(PREETHI DILEEP KUMAR)  
ASSISTANT REGISTRAR